

(d) Yes, Sir.

(e) A group of officers, constituted by the Government to identify the mills capable of being revived, has formulated packages of rehabilitation for some of the textile mills in Gujarat. The packages of rehabilitation include reliefs from Central and State Governments and financial assistance from banks and financial institutions.

**Loss to powerloom Industry in
Bhilwandi due to Communal
Riots**

*197. SHRI MOHAMMAD ASRAR AHMAD : Will the Minister of COMMERCE be pleased to state :

(a) the estimate of the losses sustained by the Powerloom Industry in Bhilwandi in Maharashtra as a result of communal disturbances in that place recently ; and

(b) how the persons affected are being rehabilitated ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) :

(a) According to information available, about 183 powerloom units have been affected in Bhilwandi

(b) The State Government of Maharashtra is taking appropriate steps in the matter.

**Implementation of Mass Loaning
Scheme by banks under IRDP**

*198. SHRI KRISHNA KUMAR GOYAL : Will the Minister of FINANCE be pleased to state :

(a) whether the norms have been decided for implementation of the mass loaning scheme by the banks under the Integrated Rural Development Programme (IRDP) ;

(b) whether there are similar norms for individuals and application forwarded by outside agencies like Panchayats and social organizations ; and

(c) if not, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) There is no mass loaning under IRDP since each application has to be scrutinised by the State Government agencies and banks before loans are sanctioned. Presumably the reference is to credit camps in which some beneficiaries receive bank assistance in public. Applications from these beneficiaries are received well in advance and sanctioned after careful scrutiny. The main purpose of such functions is to create awareness among the weaker sections about facilities which they can avail of from the banks, to motivate them to undertake productive ventures with credit support and also to demonstrate to the people that facilities meant for these groups are in fact reaching them.

All applications under IRDP are processed and recommended to the bank by the sponsoring authorities. The banks have been directed to finalise such proposals expeditiously. There are no separate norms for the applications submitted individually or those forwarded by agencies like Panchayats or Social Organisations.

**Inquiries conducted for violation of
Excise Duty by India Tobacco
Company**

*200. SHRI RAM VILAS PASWAN:
SHRI R. N. RAKESH:

Will the Minister of FINANCE be pleased to state :

(a) the number of inquiries conducted by Government regarding violation of excise duty by M/s. India Tobacco Company, New Delhi and Calcutta during the last 3 years;